

इसको यहाँ भाषण देने को इजाजत दो है या नहीं येरा सबमिथा। यह हैकि इस बाब मैं इन्होंने जो कहना था वह कह दिया और वह सब प्रेस में चला गया। अगर इन्होंने आप को इजाजत से पढ़ा है, तब तो ठीक है, लेकिन यदि इजाजत के बिना पढ़ा गया है तो यह रिकार्ड पर कैसे रह सकता है, इसको एक्सपेंज किया जाना चाहिए।

I want to ask: Under rule 222, have you given a consent or not? If you have not given a consent, then all this must be expunged. This should not remain part of the proceedings.

MR. SPEAKER: I have already made the matter clear. If the Deputy-Speaker has given permission—he is the Speaker at that time—I have no further right to revoke it. If the Deputy-Speaker has not given any permission, I shall examine it. Personally, I will not give permission because the matter is pending before the court. No further discussion on this.

श्री श्रीरी शंकर राय : मैं पूछना चाहता हूँ कि इन्होंने जो कुछ कहा है वह प्रोसीडिग्स का पार्ट बनेगा या नहीं

(Interruptions).

MR. SPEAKER: I have given my ruling; there the matter ends.

PROF. P. G. MAVALANKAR (Gandhinagar): Sir, I accept your ruling. I am not re-opening the matter. I have understood you to say that the Deputy-Speaker has given a ruling and, because the Deputy-Speaker is the Speaker at that time, his decision is final and, therefore, you cannot revoke it. My point of order is, looking to the past procedure and practice of this House, if the Deputy-Speaker gives a ruling, the hon. Speaker has every right to go into it, inquire into the things by having consultation with the Deputy-Speaker in the chamber and find out the facts and, if the hon. Speaker is convinced

that the Deputy-Speaker's ruling is not according to the procedure and practice of the House, the Speaker has every right to revise it.

MR. SPEAKER: Mr. Mavalankar has not followed me. One thing is a ruling—ruling can be revised—and another thing is permission. Under rule 222, what is required is permission. Once permission is given, whether the permission is right or wrong, the House is seized of the matter. If the permission has been given, I will see the records and I will go into the matter. I will consult the Deputy-Speaker. I do not want to encroach upon his right. But if it is a question of ruling, if the Deputy-Speaker has given a ruling, the Speaker has a right to revise it. If the Deputy-Speaker has given permission, I will not revoke it and, if the permission has not been given, I shall examine it. So, no further discussion on the matter.

13.05 hrs.

PAPERS LAID ON THE TABLE—
Contd.

NOTIFICATIONS UNDER DRUGS AND COSMETICS ACT

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राज नारायण): मैं श्रीवध प्रमाधन सामग्री अधिनियम, 1940 को धारा 38 के अन्तर्गत श्रीवध और मौदर्य प्रमाधन सामग्री (छटा संशोधन) नियम 1976 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति सभा पटल पटल पर रखना हूँ, जो दिनांक 13 नवम्बर, 1976 के भारत के राजपत्र में अधिसूचना संख्या सा० सा० नि० 1594 में प्रकाशित हुए थे।

[Placed in Library. See No. LT-913/77].